

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 108 of 2020

IN THE MATTER OF:

Vamsidhar Maddipatla & Anr.

...Appellants

Versus

Teckbond Laboratories Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. RV Yogesh and Mr. Snigdha Singh, Advocates.

**For Respondent: Mr. Abhijit Sinha and Ms. Suhita Mukhopadhyay,
Advocates for R-1 & R-3.**

**Mr. G. Rama Chandra Rao and Kailash Jaiswal,
Advocates for R-2, 4 & 5.**

ORDER
(Virtual Mode)

21.08.2020 For filing of 'Reply/Response' of R-1 to R-5, the matter is adjourned by two weeks.

It is made clear that the 'Reply/Response' of the R-1 to R-5 are to be served three days before the next date of hearing to the Learned Counsel for the Appellants well in advance.

It is open to the Appellants to file Rejoinder, if any, before the next date of hearing.

The earlier direction dated 31.07.2020 issued by this Appellant Tribunal shall continue till then. Liberty is granted to the Learned Counsels appearing for the respective sides to file their 'Notes of Written Submissions' before the office of the Registry and the office of the Registry is directed to receive the same and to keep them along with the material Papers.

The Registry is directed to List the matter on 15th September, 2020.

[Justice Venugopal M.]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)